



2026:AHC-LKO:41653

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

CRIMINAL MISC. BAIL APPLICATION No. - 4279 of 2026

Lav Kush

.....Applicant(s)

Versus

State Of U.P. Thru. Prin. Secy. Home Civil
Sectt. Lko.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Utkarsh Misra, Abhishek
Counsel for Opposite Party(s)	:	G.A.

Court No. - 13

HON'BLE AVNISH SAXENA, J.

1. Sri Ashok Kumar Singh, Advocate hands up the vakalatnama on behalf of informant today in Court and the same is taken on record.
2. Heard Sri Utkarsh, learned counsel for applicant, Sri Ashok Kumar Singh, learned counsel for informant and learned A.G.A. for State
3. The present bail application has been moved by the applicant-accused Lav Kush for the offence punishable under Sections 115(2), 351(3), 352, 324(4), 109(1) of B.N.S. in Case Crime No.94 of 2026, Police Station- Umaribegumganj, District Gonda.
4. It is contended by the accused-applicant that accused-applicant has been falsely implicated in the FIR dated 04.05.2026 lodged at 21:23 hours by the mother of the injured Anil Singh. The same is lodged against four persons including the applicant. It is alleged in the F.I.R. that on the same date i.e. 04.05.2026 at about 02:00 p.m. accused applicant and other co-accused have entered into the house of informant with the

protest that their cattle had grazed the field of accused. All the four accused persons have started beating the injured Anil Singh, his wife Seema Singh and his son Prince Singh with lathi and danda. It is contended by the learned counsel for applicant that only Anil Singh suffered injury. Seema Singh and Prince Singh who were shown as injured in the FIR have not suffered any injury. The FIR is delayed. There is no specific role has been assigned to the accused applicant. The statement of injured Anil Singh under Section 180 BNSS has not been recorded. The investigation is continuing. The accused-applicant is languishing in jail since 08.05.2026. The injuries are not fatal in nature. The applicant has no criminal history. As such, he prays that the accused/applicant be enlarged on bail.

5. Per contra, learned A.G.A. and learned counsel for informant have opposed the bail application and submit that accused-applicant and co-accused have beaten the injured Anil Singh with lathi and danda. The injured suffered injury with fracture of frontal bone. Further submission is that injuries are critical in nature as such the statement of the injured Anil Singh could not be recorded.

6. On a specific query made by this Court about the statements of Seema Singh and Prince Singh recorded by the police during investigation, no satisfactory reply could be given.

7. This court has taken into consideration the rival submissions made by learned counsel for the parties and perused the records.

8. The perusal of the record prima facie reveals that the F.I.R. is lodged at about 21.23 hours for the incident of 02:00 p.m. No specific role has been assigned to the accused-applicant. Investigation is continuing. The accused applicant is not having

criminal history and is languishing in jail since 08.05.2026.

9. Hence, without touching merit of the case, the bail application is **allowed**.

10. The accused/applicant be released on bail in the aforesaid case on furnishing a personal bond and two sureties each in the like amount to the satisfaction of court concerned in view of observation made by the Supreme Court in its dictums of **Girish Gandhi Vs. State of Uttar Pradesh [(2024) 10 SCC 674]** and Policy Strategy for grant of bail in **re [(2024)10SCC 685]**.

11. The accused-applicant shall cooperate in judicial process for fair and speedy disposal.

June 22, 2026

Arti/-

(Avnish Saxena,J.)